



The Uttar Pradesh Kesari Gram (Prohibition) Act, 1983

Act 22 of 1983

Keyword(s):

Kesari Gram, Kesari Dal, Product of Kesari Gram, Penalty

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No. 2708(2)/XVII-V-1—1-(Ka)-25-1983.

Dated Lucknow, September 23, 1983

IN pursuance of the provisions of clause (3) of Article 348 of the Constitution of India, the Governor is pleased to order the publication of the following English translation of the Uttar Pradesh Kesari (Pratishedh) Adhiniyam, 1983 (Uttar Pradesh Adhiniyam Sankhya 22 of 1983) as passed by the Uttar Pradesh Legislature and assented to by the Governor on September 20, 1983.

THE UTTAR PRADESH KESARI GRAM (PROHIBITION) ACT, 1983

[U. P. Act no. 22 of 1983]

(As passed by the Uttar Pradesh Legislature)

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ACT

to provide for the prohibition of cultivation and sale of Kesari gram and
IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India
connected therewith.

IT IS HEREBY enacted in the Thirty-fourth Year of the Republic of India
as follows :—

Short title,
extent and com-
mencement.

1. (1) This Act, may be called the Uttar Pradesh Kesari Gram
(Prohibition) Act, 1983.

(2) It extends to the whole of Uttar Pradesh.

(3) It shall be deemed to have come into force on October 25, 1982.

2. No person shall—

(a) cultivate Kesari gram (Lathyrus sativus) ;

(b) sell or offer or expose for sale, or have in his possession for purpose of sale, under any description or for use as an ingredient for the preparation of any goods intended for sale, Kesari gram (Lathyrus Sativus) or any product thereof ;

(c) manufacture Kesari Dal or any other product of Kesari gram (Lathyrus Sativus).

Prohibition of cultivation etc. of Kesari gram and its products.

Explanation :—For the purposes of this section, Kesari gram flour, Kesari Dal flour, mixture of Kesari gram or Kesari Dal or flour of either with Bengal gram (Cicer Arietinum) or Bengal gram Dal or Bengal gram dal flour or with any other Dal or any other flour, shall be deemed to be a product of Kesari gram.

3. Any person who contravenes the provisions of section 2 shall be punishable with imprisonment for a term which shall not be less than one year but which may extend to six years and shall also be punishable with fine which shall not be less than two thousand rupees. Penalty.

4. The provisions of the Prevention of Food Adulteration Act, 1954 shall *mutatis mutandis* apply,— Application of certain provisions of 1954. Act no. 37

(a) in relation to the articles mentioned in section 2 of this Act as they apply in relation to food as defined in the said Act ;

(b) in relation to an offence punishable under section 3 of this Act as they apply in relation to offences punishable under this said Act.

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5. (1) The Uttar Pradesh Kesari Gram (Prohibition) (Second) Ordinance, 1983, is hereby repealed. Repeal and savings.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under this Act, as if the provisions of this Act were in force at all material times.

By order,
G. B. SINGH,
Sachiv.

उत्तर प्रदेश अध्यादेश नं. 24 सितम्बर, 1983

U. P. Ordinance no. 24 of 1983.